

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 104
IB-706/ND/2020**

IN THE MATTER OF:

Flywheel Logistics Solutions Pvt. Ltd.

...PETITIONER

Vs.

M/s Okaya Power Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 31.08.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational Creditor :Mr. Gaurav Singh and Mr. Anil
Syal, Advocates**

For the Respondent/Corporate Debtor :

ORDER

IA No. 3488 of 2020

Heard the submissions made by the Learned Counsel for the applicant. Learned Counsel for the applicant has submitted that a copy of the application was served on the non applicants. However, at the time of virtual hearing of the matter, none has appeared on behalf of the non applicants. Therefore, let notice be served on the non applicants. Registry may also serve notice through speed post with Ack-due and also by e-mail to the non applicants to reply. The case may be posted after ten days.

Post the matter to 16th September, 2020.

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**(Sumita Purkayastha)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Annu)